

[Mr. Chairman]

somebody else should do it, which is not right according to the rules. We have got 4 minutes more. I would request Shri Bhandare to continue with Dr. Karni Singh's Bill. We shall adjourn at 60' clock.

SHRI R. D. BHANDARE (Bombay Central) : Madam Chairman. I am really surprised that the learned and enlightened Dr. Karni Singh should move such a Bill which would produce such consequences and results that the whole political and social structure on the whole Indian polity would be changed in toto. But the burden of his song seems to me, or is based on his suspicion that the judiciary will, in course of time, be so subservient, or, to use his words, 'will become so committed' that there would be end of rule of law. That is the burden of his song or the theme of his speech. I do not know what he wants. I do not know whether he has really understood the significance, the importance, the connotation, of the meaning of the Explanation to Article 74 which he wants to add.

Here, Madam, if Article 74 is changed and if the Explanation is added, then the power will be given to the President. Even today, the position is, the power vests with the President, to appoint a judge either of the High Court or of the Supreme Court, in consultation with the Chief Justice of the Supreme Court or the High Court. That is the position today. Dr. Karni Singh wants that the power should be exclusively vested in the President.

The question, therefore, arises whether he wants in this country a Presidential rule.....

17.59 hrs.

RE : HALF-AN-HOUR DISCUSSION

AN HON. MEMBER : Shri Arjun Sethi is not here.

SHRI M. C. DAGA (Pali) : Madam, I want to raise a point of order. We four Members are here and there should be this Half-an-hour discussion. We are here; we have already given our names for asking questions. We cannot be debarred from putting questions. The discussion has already been moved.....

MR. CHAIRMAN : The hon. Member who has to raise the discussion is not present. So, the other Members cannot ask questions.

SHRI M. C. DAGA : We have all been deprived of our chance to put questions.

SHRI SAT PAL KAPUR (Patiala) : Practically we have all been deprived.

MR. CHAIRMAN : The debate on this Bill will continue. Shri R. D. Bhandare may continue his speech on the next occasion.

18.00 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, May 29, 1972. Jyaishta 8, 1894 (Saka)